NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 26/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/223/2016

NAME OF THE PETITIONER(S)

: Mrs. Sundaramball Sivasamy

NAME OF THE RESPONDENT(S) : M/s S S School Transporters Private Limited & another

UNDER SECTION

: 111 of Companies Act, 1956/58 of Companies Act, 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

K. RAMPLAMY G.V. MORTAN KUMAR

Consel for RosPortoAs Comments

2) N.B.N. Swamey

Causel for Petitimer.

ORDER

Counsel for petitioner present. As per the previous order an advertisement has been issued by the counsel for petitioner in English (Indian Express - Pg 10 and one in vernacular (Dinamani - Pg 3) having wide circulation in the district. The newspapers have been filed along with a covering letter and the same is taken on record. The counsel for the respondent has pointed out that R1 has received one communication form P Sunder Singh claiming that 30,000 shares have been transferred to him by the deceased on 8.9.2011. The counsel for the respondent is directed to verify the claim by summoning the claimant and report to this Bench by next date of hearing. Put up on 02.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)